

30.01.2004

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MA 219/2004  
OA 1537/2003

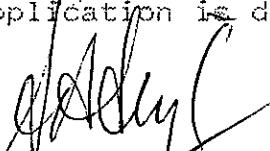
Present: Shri Harpreet Singh for Shri C.Hari Shanker  
counsel for applicant.

MA 219/2004

The applicant had filed OA-1537/2003. On 29.10.2003, an order imposing penalty on the applicant had been quashed. The applicant was entitled to the monetary and consequential benefits.

Learned counsel for the applicant states that despite quashing of the order the sealed cover has not been opened. He may represent to the respondents and in case, no action has been taken he may be allowed to take the measures.

Subject to aforesaid, the Miscellaneous  
Application is disposed of.

  
( S.A. Singh )  
Member (A)

  
( V.S. Aggarwal )  
Chairman